

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH AT KOLKATA**

ORIGINAL APPLICATION NO. 48 OF 2025

Amit Kumar Mit **APPLICANT/PETITIONER**
-VERSUS-

State of Jharkhand through secretary,
Mines and Geology Department **RESPONDENTS**
Subject: Illegal mining of sand and cutting of tree

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ORIGINAL APPLICATION NO. _____ OF 2025

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-VERSUS-

State of Jharkhand through secretary,

Mines and Geology Department **RESPONDENTS**

SYNOPSIS

That the present application is being filed under section 14 of the National Green Tribunal Act 2010 with a prayer for directing the respondents not to allow anyone to extract sand from the river i.e. at Village Narottampur, Mauza 467, Sangrampur Ghatt, Block Mahgama, Godda without the procedure of law and further to direction upon the respondent not allow to remove trees and other big and small plants without the procedure of law from Dag No. 286, Village Narottampur, Mauza 467, Sangrampur Ghatt, Block Mahgama, Godda which as per the knowledge of the petitioner is being used for construction of police

station on the instruction of Respondent No. 11 and for a further direction for taking appropriate action against the concerned responsible persons with other ancillary prayer.

List of Date and Events

Date	Events
Since 2018	<p>Illegal extraction/mining of sand are being carried out at 4 spot of Sunder River and Geruwa River which are at:-</p> <ul style="list-style-type: none"> i. Vishwaskhani Ghat [beneath the Gorgama bridge] ii. Narottampur Ghat [beneath the bridge] iii. Khurddumariya and Kaladumariya [beneath khudhdumariya bridge] iv. Sangrampur [beneath sangrampur bridge]
29.07.2024	<p>A landed property Dag No. 286, Village Narottampur, Mauza 467, Sangrampur Ghatt, Block Mahgama, Godda has been earmarked by the respondent authority for</p>

construction of a Police Station building. Said land is *Gair Mazurwa-Aam* land and there are huge trees/plants over the said land. Work for construction of the said Police Station has started under the instruction of Respondent No. 10 and 11 on 29.07.2024. During the said construction work several trees (Big/small) have been destroyed without any valid permission/clearance from the forest department in connivance of the other authority at district level. They are not only destroying the trees but are illegally extracting sands from the Sunder River. Said extraction of sand is without any permission and clearance hence illegal. The said construction is being carrying out only at the distance of around 50 Mtr. from the said river in fact the construction is being carried out on the river bed. Sands are being extracted from beneath the bridge situated at Sangrampur Ghat. After extraction of sand the same has been stored at construction site. The sand though

	<p>extracting for this construction purpose but it is not one time thing but are being extracted regularly by the sand mafia as well on a regular basis which are going on in the present day as well. Extracting of sand from river during rainy seasons has already been prohibited by this Hon'ble Tribunal but even thereafter the act of extracting sand is a normal phenomenon.</p>
13.09.2024	<p>The Applicant for the above illegality has approached to the local authority and has also written application to the Ministry of Environment, Forest and Climate Change on which Member Secretary, State Level Environment Impact Assessment Authority, Jharkhand has communicated on 13.09.2024 with Deputy Commissioner, Godda and asked to take appropriate action but nothing has been done till date</p>

HENCE THIS APPLICATION

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH AT KOLKATA

Through
Advocate
F.O. No. 34/10

ORIGINAL APPLICATION NO. _____ OF 2025

In the matter of

An application under section 14 of
the National Green Tribunal Act,
2010

And

In the matter of

Amit Kumar Mit Aged about 43 years S/o Sri Bindeshwari Prasad Singh
R/o Narottampur, P.S.- hanwara, P.O.- Vishwaskhani, District- Godda-
814155 APPLICANT/PETITIONER
email Id- advmitamit@gmail.com

-VERSUS-

1. State of Jharkhand through secretary, Mines and Geology Department,
Nepal House, P.O.+P.S.- Doranda, District-Ranchi- PIN-834002 (Jharkhand)
email ID- secretarymines.jhr@gmail.com

2. Secretary, Forest Environment and Climate Change Department, Government of Jharkhand, Nepal House, PO+PS- Doranda, District-Ranchi, PIN-834002 (Jharkhand) email ID- cf-wpranchi@gov.in
3. State Level Environment Impact Assessment Authority represented through it's Member Secretary, Nursery Complex, Near Dhurwa, Bus Stand, P.O.+P.S.- Dhurwa, District-Ranchi, PIN-834004 (Jharkhand) Email ID- msseiaa.jhk@gmail.com
4. Director, Mines and Geology Department, Nepal House, PO+PS- Doranda, District- Ranchi, PIN-834002 (Jharkhand) email ID director-mines@jharkhandmail.gov.in
5. Jharkhand State Pollution Control Board, Through Member Secretary, H.E.C., PO+PS- Dhurwa, District- Ranchi, PIN-834004 (Jharkhand) Email Id-ranchijspcb@gmail.com
6. Deputy Commissioner, Godda, P.O.- Godda Sadar, P.S.- Godda(Town), District- Godda, PIN-814133, (Jharkhand). Email Id- dc-god@nic.in

7. District Mining Officer, Godda, P.O.- Godda Sadar, P.S.- Godda(Town),, District- Godda PIN-814133, (Jharkhand). Email Id- dmo-godda@jharkhandmail.gov.in

8. Divisional Forest Officer, Godda, P.O.- Godda Sadar, P.S.- Godda(Town),, District- Godda, PIN-814133, (Jharkhand). Email Id- dfo-godda@gov.in

9. Sub Divisional Officer, Mahagama, P.O.- Mahagama, P.S.-Mahagama, District- Godda, PIN-814154, (Jharkhand). Email Id-sdo-mahagama@gmail.com

10. Circle Officer, Mahagama, P.O.- Mahagama, P.S.- Mahagama, District- Godda-814154 (Jharkhand) Email Id-comahagama@gmail.com

11. Chief Engineer, Building Construction Department, P.O.- Godda Sadar, P.S.- Godda(Town),, District- Godda, PIN-814133, (Jharkhand). email Id- eicbcdbranchi-jhr@nic.in ... **RESPONDENTS**

MOST RESPECTFULLY SHEWETH:-

I. That the address of the Applicant is given for the service of notice of this application.

II. The address of respondents is given above for the service of notices of this application.

III. That the present application is being filed under section 14 of the National Green Tribunal Act 2010 with a prayer for directing the respondents not to allow anyone to extract sand from the river i.e. at Village Narottampur, Mauza 467, Sangrampur Ghatt, Block Mahgama, Godda without the procedure of law and further to direction upon the respondent not allow to remove trees and other big and small plants without the procedure of law from Dag No. 286, Village Narottampur, Mauza 467, Sangrampur Ghatt, Block Mahgama, Godda which as per the knowledge of the petitioner is being used for construction of police station on the instruction of Respondent No. 11 and for a further direction for taking appropriate action against the concerned responsible persons with other ancillary prayer.

FACTS

1. That the petitioner is the permanent resident of Village Narottampur where the incident of environmental pollution and act of illegal mining took place. Due the pollution and act of illegal mining people living not in the village but also in the surrounding of the village are affected.
2. That the respondents are the state authorities who are having responsibility of preventing all kinds of illegal activities if taking place but in the present matter they are not taking any steps. They are directly/indirectly and illegally assisting and giving all kind of support to carry out the illegal act of extracting sands and further to remove big and small trees without any prior approval/clearances and permission from the mining/forest department.
3. That it is stated that Narottampur is revenue village situated at Mahgama Block of Godda District. There are several village lying between Sunder River and Geruwa River among which Narottampur is also one of the village. These village are just like island which are surrounded by above two river. There are four bridges via which the

villagers used to cross the river. All these bridge are in the dilapidated conditions. In case the bridges will collapse all the connections of the villagers with Godda and other parts of the country will be cut.

**CONSTRUCTION OF POLICE STATION THROUGH
ILLEGAL MEANS**

4. That it is stated and submitted that a landed property Dag No. 286, Village Narottampur, Mauza 467, Sangrampur Ghatt, Block Mahgama, Godda has been earmarked by the respondent authority for construction of a Police Station building. Said land is *Gair Mazurwa-Aam* land and there are huge trees/plants over the said land. Work for construction of the said Police Station has started under the instruction of Respondent No. 10 and 11 on 29.07.2024. During the said construction work several trees (Big/small) have been destroyed without any valid permission/clearance from the forest department in connivance of the other authority at district level. They are not only destroying the trees but are illegally extracting sands from the Sunder River. Said extraction of sand is without any permission and clearance hence illegal. The said

construction is being carrying out only at the distance of around 50 Mtr. from the said river in fact the construction is being carried out on the river bed. Sands are being extracted from beneath the bridge situated at Sangrampur Ghat. After extraction of sand the same has been stored at construction site. The sand though extracting for this construction purpose but it is not one time thing but are being extracted regularly by the sand mafia as well on a regular basis which are going on in the present day as well. Extracting of sand from river during rainy seasons has already been prohibited by this Hon'ble Tribunal but even thereafter the act of extracting sand is a normal phenomenon. Deputy Commissioner Godda has issued no objection vide its letter dated 13.07.2024 with respect to 1.45 Acres land for construction of residential police station. Construction related work has been started by the respondents without complying with the environmental norms no environmental clearance has been taken. Photographs of cutting of trees and mined sands kept at the construction site and letter dated 13.07.2024 are annexed herewith and marked as **Annexure-P1**.

ILLEGAL EXTRACTION AND MINING OF SAND

5. That illegal extraction/mining of sand are being carried out at 4 spot of Sunder River and Geruwa River which are at:-
 - i. Vishwaskhani Ghat [beneath the Gorgama Bridge]
 - ii. Narottampur Ghat [beneath the Bridge]
 - iii. Khurddumariya and Kaladumariya [beneath khudhdumariya Bridge]
 - iv. Sangrampur [beneath Sangrampur Bridge]
6. That it is stated that till date the state of Jharkhand has not issued any mining lease to any person for the above mentioned places neither consent to operate was issued by the Pollution Control Board.
7. That it is stated that the above bridge are already in dilapidated conditions and due to this illegal mining and extraction of sand the probability of collapsing the bridge have become high. A photo copy of dilapidated conditions of bridge are being annexed herewith and marked as **Annexure-P2**.
8. That for mining and extraction of sand no mining lease or environmental clearance or permission of any kind has been provided to any one therefore in absence of mining lease of permission for mining or in absence of environmental clearance

extracting sands is illegal therefore the people responsible should be identified and be punished as per the provisions of law.

9. That due to this extraction of sand the water is also getting polluted. Earlier the water of this river was being used for drinking purpose but due to pollution people are not using the water for drinking purpose.
10. That illegal sand mining is going on in full swing in broad daylight in the said river. The sand mafia is using JCB machines for extracting sand. Sand is then loaded on tractors, dumper, Motorcycle, cycle, cart with engine and dumped in nearby villages. These sands are being sold to in Mahgama, Nayanagar, Basantrai, Mohanpur, Pathargama and other places including Bihar. A photograph showing the extraction of mines from the river is annexed herewith and marked as **Annexure-P3**.
11. That the Applicant for the above illegality has approached to the local authority and has also written application to the Ministry of Environment, Forest and Climate Change through the online portal whereby a registration number being MOEAF/E/2024/0002038 was

provided uploading the same application given to the local authority where upon Member Secretary, State Level Environment Impact Assessment Authority, Jharkhand has communicated on 13.09.2024 with Deputy Commissioner, Godda and asked to take appropriate action but nothing has been done till date. A photocopy of communication by Member Secretary, State Level Environment Impact Assessment Authority, Jharkhand, online grievance status of registration number being MOEAF/E/2024/0002038 and copy of applications submitted to the local authority are annexed herewith and marked as **Annexure-P4**.

12. That this indicates violation of the Sand Mining Guidelines, 2016 and the Environment Protection, Act, 1986.

GROUNDS

That the applicant is filing the present application on the following grounds among the other which the applicant may take at the time of hearing:

- A. Because the respondents are the state authorities who are having responsibility of preventing all kinds of illegal activities if taking place but in the present matter they are not taking any

steps. They are directly/indirectly and illegally assisting and giving all kind of support to carry out the illegal act of extracting sands and further to remove big and small trees without any prior approval/clearances and permission from the mining/forest department.

B. Because Narottampur is revenue village situated at Mahgama Block of Godda District. There are several village lying between Sunder River and Geruwa River among which Narottampur is also one of the village. These villages are just like island which are surrounded by above two rivers. There are four over bridges via which the villagers used to cross the river. All these bridges are in the dilapidated conditions. In case the bridges will collapse all the connections of the villagers with Godda and other parts of the country will be cut.

C. Because a landed property Dag No. 286, Village Narottampur, Mauza 467, Sangrampur Ghatt, Block Mahgama, Godda has been earmarked by the respondent authority for construction of a Police Station building. Said land is *Gair Mazurwa-Aam* land

and the same are situated on the bank of the above mentioned river and there are huge trees/plants over the said land. Work for construction of the said Police Station has started under the instruction of Respondent No. 10 and 11 on 29.07.2024. During the said construction work several trees (Big/small) have been destroyed without any valid permission/clearance from the forest department in connivance of the other authority at district level. They are not only destroying the trees but are illegally extracting sands from the Sunder River. Said extraction of sand is without any permission and clearance hence illegal. The said construction is being carrying out only at the distance of around 50 Mtr. from the said river in fact the construction is being carried out on the river bed. Sands are being extracted from beneath the bridge situated at Sangrampur Ghat. After extraction of sand the same has been stored at construction site. The sand though extracting for this construction purpose but it is not one time thing but are being extracted regularly by the sand mafia as well on a regular basis which are going on in the

present day as well. Extracting of sand from river during rainy seasons has already been prohibited by this Hon'ble Tribunal but even thereafter the act of extracting sand is a normal phenomenon.

D. Because illegal extraction/mining of sand are being carried out at 4 spot of Sunder River and Geruwa River which are at:-

- i. Vishwaskhani Ghat [beneath the Gorgama bridge]
- ii. Narottampur Ghat [beneath the bridge]
- iii. Khurddumariya and Kaladumariya [beneath khudhdumariya bridge]
- iv. Sangrampur [beneath sangrampur bridge]

E. Because the above bridge are already in dilapidated conditions and due to this illegal mining and extraction of sand the probability of collapsing the bridge have become high.

F. Because for mining and extraction of sand no mining lease or environmental clearance or permission of any kind has been provided to any one therefore in absence of mining lease of permission for mining or in absence of environmental clearance

extracting sands is illegal therefore the people responsible should be identified and be punished as per the provisions of law.

- G. Because due to this extraction of sand the water is also getting polluted. Earlier the water of this river was being used for drinking purpose but due to pollution people are not using the water for drinking purpose.
- H. Because illegal sand mining is going on in full swing in broad daylight in the said river. The sand mafia is using JCB machines for extracting sand. Sand is then loaded on tractors, dumper, Motorcycle, cycle, cart with engine and dumped in nearby villages. These sands are being sold to in Mahagama, Nayanagar, Basantrai, Mohanpur, Pathargama and other places including Bihar.
- I. Because the above activities are being carried out in violation of environmental laws and the guideline issued by this Hon'ble Tribunal and also by Hon'ble Supreme Court of India.

LIMITATION

It is submitted that present application is under section 14 of the National Green Tribunal Act, 2010 has been filed for directing the respondents to take action in order to prohibit illegal mining of sand and to further restore the clean water in Sundar River and Gerua River and further to direct to do the sufficient plantation over the land which is used illegally by removal of plants by respondent authority and for a further direction for taking appropriate action against the concerned responsible persons. The said act is still continuing as such the present petition is within the period of limitation as prescribed.

PRAYERS

That in light of above facts and circumstances, it is most respectfully prayed that by appropriate orders or directions, this Hon'ble Tribunal may be pleased to:

Direct the respondents to take action in order to prohibit illegal mining of sand and further to take steps to restore clean water in Sunder River and Gerua River and further to

direct the respondent to do the sufficient plantation over the land which is used illegally by removal of plants by respondent authority and for a further direction for taking appropriate action against the concerned responsible persons. And/or

Pass any other order/direction as this Hon'ble Tribunal may deem fit and proper in the interest of Justice.

And

For this act of kindness the applicant is duty bound and shall ever pray.

Anup Kumar Agrawal

Applicant

Anup Kumar Agrawal
Through

Anup Kumar Agrawal

Advocate for the Applicant

En No. JH-2533A/2010

Near yashlok Apartment, Sati Mandir Road,

Ratu Road, Ranchi-834001 (Jharkhand)

Mobile- 7352516119



No. 7682 Dated 21/12/2024
 Smt. [Name] is identified by Sr. Advocate
 C. J. A.
 solemnly affirmed on deposition at
 Sita Ram Bnagar
 Adv. Notary Godda

VERIFICATION

I, Amit Kumar Mit the above-named applicant, do hereby solemnly verify that the contents of paragraph 1 to 10 of the petition are true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Verified at Godda on this the 21st day of December, 2024.

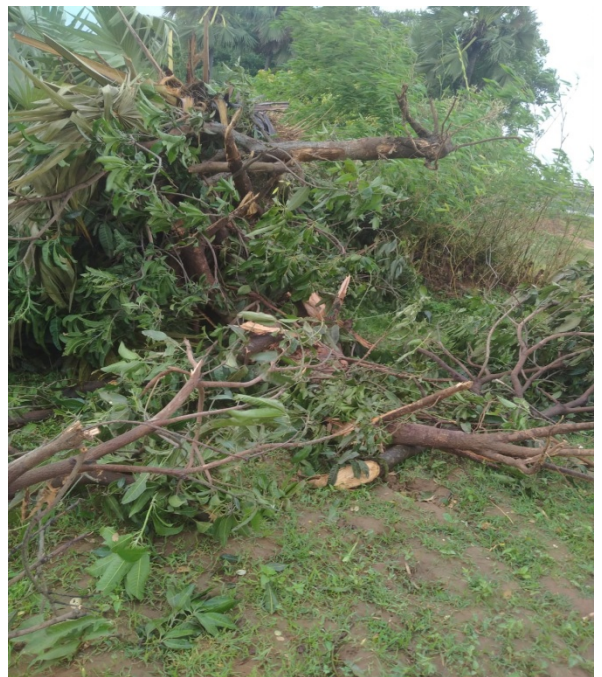
Amit Kumar Mit
 DEPONENT
 21-12-24



Joseph Chandra
 21-12-24

*Marked X
 Date 01 Dec 15
 M. 21/12/24*

Annexure-P-1





समाहरणालय, गोड्डा।

(जिला राजस्व शाखा)

acgodda2010@gmail.com

अनापत्ति प्रमाण-पत्र

पुलिस अधीक्षक, गोड्डा द्वारा ज्ञापांक-1898/सा0शा0 दिनांक- 26.10.2022 से प्राप्त पत्र एवं अंचल अधिकारी महागामा के ज्ञापांक-859/रा0 दिनांक-03.07.2024 में की गई अनुशंसा के आलोक में हनवारा थाना भवन एवं आवास निर्माण के लिए वर्णित भूमि की अनापत्ति प्रमाण-पत्र निर्गत की जाती है, भूमि की विवरणी निम्नलिखित है:-

अंचल-महागामा

क्र0	पंचायत	ग्राम	थाना नं0	गेरमजरूआ खाता सं0	दाग नं0	खतियानी रकवा बी0क0धूर	किस्म	प्रस्तावित रकवा बी0क0धूर
1	विश्वासखानी	नरोत्तमपुर	467	37	286	02-06-08	परती कदीम	02-06-08 धूर (1.45 एकड)


उपाधिकृत,
गोड्डा।

ज्ञापांक-485/रा0, गोड्डा दिनांक- 13/07/2024

प्रतिलिपि:- अंचल अधिकारी, महागामा को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

प्रतिलिपि:- अनुमंडल पदाधिकारी, महागामा को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

प्रतिलिपि:- पुलिस अधीक्षक, गोड्डा को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

प्रतिलिपि:- सरकार के सचिव, राजस्व, निबंधन एवं भूमि सुधार विभाग, राँची को सूचनार्थ प्रेषित।


उपाधिकृत,
गोड्डा।

Annexure-P2

Photographs of Narotampur



Photographs of Khurddumariya



Photographs of Sangrampur mauza



Annexure-P-3

Photographs illegal Mining in Garua River (Narotampur Village)



Photographs illegal Mining in Sundar River (Sangrampur Mauza)



Photographs illegal Mining in Garua River (Viswaskhani Village)



Photographs illegal Mining in Garua River (Khurddumariya and Kaladumariya)



Annexure-P4



राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, झारखण्ड
 State Level Environment Impact Assessment Authority, Jharkhand
 पौधशाला परिसर, घुर्वा बस स्टैण्ड के समीप, पो0+थाना-घुर्वा, राँची झारखण्ड, 834004
 ई-मेल. msseiaa.jhk@gmail.com; वेबसाइट. www.jseiaa.in

पत्रांक :

राँची, दिनांक :

प्रेषक:

सदस्य सचिव,
 SEIAA,
 झारखण्ड, राँची।

सेवा में,

उपायुक्त,
 जिला : गोड्डा,
 झारखण्ड।

विषय : - दिनांक 29.07.2024 को अंचलाधिकारी महगामा व अन्य लोक सेवकों द्वारा मौजा (467) नरोत्तमपुर में दाग नं० 286 भूमि को छतिग्रस्त कर के अवैध खनन व अवैध तरीके से पेड़ों को काटने के संबंध में शिकायत।

प्रसंग : - श्री अमित कुमार मित का परिवाद पत्र दिनांक 14.08.2024।

महाशय,

उपर्युक्त प्रासंगिक विषयक सूचित करना है कि श्री अमित कुमार मित के परिवाद पत्र दिनांक 14.08.2024 (छायाप्रति संलग्न) द्वारा दिनांक 29.07.2024 को अंचलाधिकारी महगामा व अन्य लोक सेवकों द्वारा मौजा (467) नरोत्तमपुर में दाग नं० 286 भूमि को छतिग्रस्त कर के अवैध खनन व अवैध तरीके से पेड़ों को काटने संबंधी परिवाद इस कार्यालय में प्राप्त हुआ है।

तद्आलोक में अनुरोध है कि अपने स्तर से श्री अमित कुमार मित के परिवाद पत्र दिनांक 14.08.2024 में अंकित बिन्दुओं की बिन्दुवार जाँच कराते हुए यथाआवश्यक नियमानुकूल कार्रवाई सुनिश्चित करने की कृपा की जाय एवं तदसंबंधी फलाफल से इस इस कार्यालय को भी अवगत कराने की कृपा की जाय।

अनु०: यथोक्त।

विश्वासमाजन्

ह०/-

सदस्य सचिव,

राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण,
 झारखण्ड, राँची।

ज्ञापांक : 273

दिनांक : 13/09/2024

प्रतिलिपि : श्री अमित कुमार मित, ग्राम : नरोत्तमपुर, पोस्ट :
विसवासखानी, थाना : हनवारा, जिला : गोड्डा - 814155, झारखण्ड को सूचनाथं
प्रेषित।

13/09/2024
सदस्य सचिव,

राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण,
झारखण्ड, राँची।

२

1

Grievance Status for registration number : MOEAF/E/2024/0002038

Grievance Concerns To**Name Of Complainant**

Amit Kumar MIT

Date of Receipt

15/08/2024

Received By Ministry/Department

Environment, Forest and Climate Change

Grievance Description

Environment, Forest and Climate Change >> Environment related >> Environment Clearance and related issues >> Implementation of NGT order directions of Honble Supreme Courts High Courts

Dear Sir

Please find enclosed attached file for your kind personal

Regards

Grievance Document**Current Status**

Case closed

Date of Action

02/09/2024

Remarks

Letter has been forwarded to MS. Jharkhand, PCCF, Jharkhand & DMG, Jharkhand, for further necessary action please.

Officer Concerns To**Officer Name**

Shri Aravind Kumar Agrawal (Director)

Organisation name

IA II

Contact Address

Indira Paryavaran Bhavan 2nd Floor, Agni Wing, Jorbagh, Aliganj

Email Address

diric-moefcc@nic.in

Contact Number

01120819402

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दिनांक 15/08/2024

राज्य स्तरीय पर्यावरण प्रभाव आकलन प्राधिकरण, झारखंड

धुर्वा नर्सरी कॉम्प्लेक्स, धुर्वा बस स्टैंड के पास, रांची, झारखंड

पिन :: 834004

विषय : दिनांक 29 /07 /2024 को अंचलाधिकारी महगामा व अन्य लोक सेवकों द्वारा मौजा (467) नरोत्तमपुर में दाग न० 286 भूमि को छतिग्रस्त करके अवैध खनन व अवैध तरीके से पेड़ों को काटने के सम्बन्ध में शिकायत।

महाशय, सविनय निवेदन यह है कि, मैं अमित कुमार मित पिता - श्री विन्देशवरी प्रसाद सिंह ग्राम - नरोत्तमपुर जिला - गोड्डा के स्थायी निवासी हूँ।

यह कि, शिकायतकर्ता दिव्यांगजन अधिवक्ता है और समस्त विधि का पालन करनेवाला व्यक्ति है।

यह कि, दिनांक 29 /07 /2024 को मौजा (467) नरोत्तमपुर में दाग न० 286 भूमि को अंचलाधिकारी महगामा व अन्य लोक सेवकों द्वारा लगभग 3 :00 बजे दिन में दाग न० 286 के भूमि पर अतिक्रमण एवं थाना भवन बनाने के नाम पर दर्जनों पेड़ों को बिना किसी प्रक्रिया के पालन किये बिना बुलडोजर से पेड़ों को उखाड़कर अलग कर दिया गया है। (पेड़ों का फोटो संलग्न)

यह कि, उक्त भूमि पर एक गहरा गड्ढा भी खोद दिया गया है जिसमें किसी मानव या मवेशियों की गड्ढे में गिरने से कभी भी मृत्यु कारित हो सकती है। (गड्ढे का फोटो संलग्न)

यह कि, अंचलाधिकारी महगामा व अन्य लोक सेवकों द्वारा किये गए अवैध कार्यों से पर्यावरण को नुकसान पहुंचाया गया है।

यह कि, अंचलाधिकारी महगामा व अन्य लोक सेवकों द्वारा यह जानते हुए कि, सरकार द्वारा आगामी 15 अक्टूबर तक किसी भी प्रकार का खनिज सम्पदा का

दोहन पर पूर्णतया पतिबंधित है , अवैध बालू का खनन करके उक्त भूमि पर बालू को इकठा करके रखा गया है। (बालू का फोटो संलग्न)

यह कि, अंचलाधिकारी महगामा ,हल्का कर्मचारी व अन्य लोक सेवकों द्वारा अवैध बालू खनन के शिकायतों पर कोई कार्यवाई नहीं की जाती है कयोकि इसके पूर्व में विश्वासखानी निवासी श्री पंकज कुमार सुमन एवं वर्तमान विश्वासखानी मुखिया श्रीमती स्वाति कुमारी द्वारा भी शिकायत की गयी है लेकिन कोई कार्यवाई नहीं की गयी है। (शिकायतों की छायाप्रतिलिपि संलग्न)

यह कि, शिकायतकर्ता एक गरीब किसान परिवार से ताल्लुक रखता है और उक्त भूमि के बगल में शिकायतकर्ता का निजी खेती योग्य भूमि है और शिकायतकर्ता के उक्त भूमि को छति और हानि पहुंचाया जा रहा है।

यह कि, दाग न० 286 के उत्तर महज 50 से 100 मीटर की दुरी पर सुन्दर नदी के ऊपर करोड़ों की लगत बने पूल अवैध खनन के चलते पूल की हालत जर्जर होने के कगार पर है।

अतः श्रीमान से विनती है कि, अंचलाधिकारी महगामा ,हल्का कर्मचारी व अन्य लोक सेवकों के विरुद्ध विधिवत्त कार्यवाही की जाये इसके शिकायतकार्य श्रीमान के लिए सदा आभारी बना रहेगा

आपका विश्वासी

अमित कुमार मित

पता - नरोत्तमपुर

पोस्ट - विसवासखानी

थाना - हनवारा

जिला - गोड्डा

पिन -814155

सेवा में,

श्रीमान् अंचलाधिकारी, महागामा गोड्डा।

जिला-गोड्डा

विषय:- विश्वासखानी पंचायत में चल रहे अवैध खनन, की
रोकथाम के लिए प्रतिवेदन।

महोदय,

सविनय निवेदन यह है कि मैं पंकज कुमार सुमन पिता
श्री नारायण दास ग्राम +पो0 विश्वासखानी जिला गोड्डा का स्थायी
निवासी हूँ।

महोदय उपर्युक्त विषयक के बारे में सादर सूचित
करता हूँ कि विगत कई वर्षों से विश्वासखानी पंचायत में अवैध खनन
का कारोबार फलफूल रहा है जिसकी जानकारी स्थानीय शासन को
रहते हुए भी कार्रवाई नहीं की जाती है।

यह कि, आवेदक द्वारा पहले भी अवैध खनन के मामले फोन के
माध्यम से सूचना दी गयी थी परंतु शासन व प्रशासन के उदासीन
रवैया के चलते कोई कार्यवाई नहीं की जाती है जिसके चलते गेरूआ
एवं सुन्दर नदी के उपर करोड़ों की लागत से बने पुल की स्थिति जर्जट
हो गयी है (छाया प्रति संलग्न)।

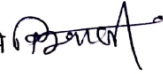
Received
29/01/24

यह कि, अवैध बालू उठाव (खनन) के चलते रोजाना लाखों रुपये के राजस्व की चोरी बालू माफिया द्वारा किया जाता है। इसके साथ-साथ पर्यावरण का काफी नुकसान हो रह है।

यह कि, गेरुआ नदी, बिहार राज्य की सीमा में रहने के कारण शासन व प्रशासन द्वारा सीमांकन नहीं होने का बहाना बनाकर कार्यवाई नहीं की जाती है और बालू माफिया इसी का फायदा उठाकर झारखण्ड राज्य के विश्वासखानी पंचायत से ट्रेक्टर और हाईवा से बालू उठाकर बिहार की सीमा में प्रवेश कर जाते हैं।

महोदय स्थानीय नागरिकों द्वारा अवैध खनन को लेकर विरोध करने पर स्थानीय प्रशासन द्वारा आवेदकों को झूठे में फंसा दिया जाता है और शिकायत रफा दफा कर दिया जाता है।

अतः महोदय/ महोदया से नम्र निवेदन है कि आवेदक के प्रतिवेदन पर जल्द से जल्द कार्यवाई की जाय और प्रकृति को नष्ट होने से बचाया जाय।

आपका विश्वासी 

पंकज कुमार सुमन
(पंकज कुमार सुमन) 29/11/24
पता:- ग्राम-
पो0- विश्वासखानी
थाना- हनवारा
जिला-गोड्डा

छाया प्रतिलिपि:-

1. अनुमंडल पदाधिकारी, महागामा, गोड्डा।
2. जिला खनन पदाधिकार, गोड्डा
3. उपायुक्त कार्यालय, गोड्डा।
4. पुलिस अधीक्षक, गोड्डा।

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH AT KOLKATA
VAKALATNAMA FOR APPLICANT/PETITIONER
ORIGINAL APPLICATION NO. _____ OF 2025**

Amit Kumar Mit **APPLICANT/PETITIONER**

-VERSUS-

State of Jharkhand through secretary,

Mines and Geology Department **RESPONDENTS**

Know all man by these presents that by this Vakalatama

I/We,

Amit Kumar Mit Aged about 43 years S/o Sri Bindeshwari Prasad Singh R/o Narottampur, P.S.- Dhanwara, P.O.- Vishwaskhani, District- Godda-814155
Do here by Appoint the advocates noted below in the margin or any of them as my/ our lawful Advocate in the above mentioned case for appearing in conducting and arguing the same for depositing or withdrawing any money in connection there with for Puffing in paper, petition etc. on my/ our behalf for filling or taking back any document or with drawing suit or appeal with permission to institute fresh suit etc. and make compromise and for referring the case to arbitration and for doing act that be necessary that any act done by me/ our said advocate or any one of them after accepting this Vakalatnama shall be Considered as my/ our true them lawful act.

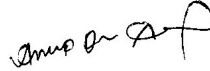
1. Anup Kumar Agrawal, Advocate
2. Ashutosh Kumar Agrawal, Advocate
3. Ashish Burman, Advocate

To be above effect we execute this Vakaltanama

Date 9th day of February 2025

Amit Kumar Mit

Received this **Vakalatnama** from **Executant** / through the parvikar of the executant and accepted the same on being satisfied.



Anup Kumar Agrawal

Advocate

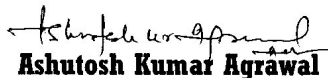
En No. JH-2533-A/2010

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Ashutosh Kumar Agrawal

Advocate

En No. JH-841/2009

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